

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

111. I.A. 1423/2024

I.A. 3540/2023

In

C.P.(IB)-387(MB)/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **12.04.2023**

NAME OF THE PARTIES: Axis Bank Limited

V/s.

Khadkeshwar Hatcheries Limited.

**Appearance**

For RP : Adv. Amol Bavare a/w. Adv. Rahul Pillai

For Respondent : Adv. Aniruth Purusothaman in IA 3540/2023

SECTION 7 OF THE IBC, 2016

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

**I.A. 1423/2024**

This application has been filed by the RP for extension of CIRP period of the CD by 60 days from 16.03.2024 to 15.05.2024.

Ld. counsel for the RP submits that the resolution plan is under voting and the voting line are open upto 25.04.2024 and CIRP process is expected to be completed before 15.05.2024 and the period of 330 days has not expired. In view of the above facts and circumstances of the case, extension of 60 days is

granted from 16.03.2024 to 15.05.2024. I.A. is **allowed** and stands **disposed of**.

**I.A. 3540/2023**

Ld. counsel for the RP submits that the respondents have cooperated and handed over all the information/documents. Therefore, nothing survives in the above application. The instant application has rendered **infructuous** and stands **disposed of**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
*--Rajeev--*

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)